

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,  
BUDGAM.

ORDER: 131/PDJB  
DATED: 27-04-2021

Whereas, by virtue of Order No. 259 of 2021 / RG dated 26/04/2021, issued by Hon'ble High Court of J&K Jammu, the entry of litigants, public and clerks of the advocates in the court premises has been strictly prohibited.

Therefore, in compliance to the order supra, entry of litigants, public and clerks of the advocates in to the court premises from the very outer gate is strictly prohibited till 15th of May 2021.

(11)

(Mohammad Ashraf Malik)  
Pr. District & Sessions Judge  
Budgam

Dt:-27.04.2021

No:-72-79 /PDJB

Copy to:-

1. Registrar General High Court of J&K, Jammu for information.
2. Principal Secretary to Hon'ble The Chief Justice, High Court of J&K, Jammu for information.
3. Secretary to Hon'ble Smt. Justice Sindhu Sharma, Judge High Court of J&K (Administrative Judge District Budgam) for Information of her Lordship.
4. Deputy Commissioner, Budgam for information.
5. S.S.P, Budgam for information.
6. President/Secretary Bar Association Budgam for information & Compliance.
7. Incharge Security Main Gate District Court Complex, Budgam With the direction not to permit any litigant / public/clerks of the Advocates into the court premises.
08. System Officer, e-Courts for uploading the same on the District Court website.

Chief Administrative Officer